

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 349 OF 2017 &
IA NOS. 945 OF 2017 & 1264 OF 2018

Dated : 25th September, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

GRIDCO Limited

.... Appellant(s)

Versus

Power Grid Corporation of India Limited & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Raj Kumar Mehta
Ms. Himanshi Andley

Counsel for the Respondent(s) : Mr. Anand K. Ganesan
Ms. Parichita Chowdhury for R-1

Mr. Saurabh Mishra
Mr. Ankit Lal for R-26

ORDER

IA NO.1264 OF 2018
(Appl. for Condonation of delay in filing rejoinder)

We have heard the learned counsel, Mr. R.K. Mehta, appearing for the Appellant and the learned counsel, Mr. Anand K.Ganesan appearing for the first Respondent and Mr. Saurabh Mishra appearing for the twenty sixth Respondent.

The learned counsel appearing for the Appellant submitted that there is a delay of 250 days in filing rejoinder to the replies filed by the Respondents. The said delay has been explained satisfactorily and sufficient cause has been shown in the application in Paragraphs (2) to (7) may kindly be accepted. Delay in filing rejoinder may kindly be condoned. The said delay is not intentional and bonafide in nature.

Per Contra, the learned counsel appearing for Respondent Nos. 1 & 26 submitted that they do not have any objections and in the light of the submissions made and the reasoning given in the application, the delay has been explained satisfactorily and the same may kindly be accepted and appropriate order may kindly be passed.

Submissions made by the learned counsel appearing for both the parties, as stated above, are placed on record.

After careful consideration of the submissions made in Paragraphs (2) to (7), the delay in filing rejoinder has been explained satisfactorily and sufficient cause has been shown. The same is accepted. The delay in filing the rejoinder is condoned and IA is allowed.

APPEAL NO. 349 OF 2017

The learned counsel appearing for Respondent No. 26 submitted that he is filing reply during course of the day in Registry. The same is taken on record.

Submissions made by the learned counsel appearing for the Respondent No. 26, as stated above, are placed on record.

Respondent No. 26 is permitted to file the reply in Registry during course of the day after duly serving copy on the other side.

Learned counsel appearing for the Appellant prays for three weeks' time to file rejoinder to the reply filed by the Respondent.

Submissions made by the learned counsel appearing for the Appellant, as stated above, are placed on record.

Learned counsel appearing for the Appellant is permitted to file rejoinder on or before 22.10.2018 after duly serving copy on the other side.

List the matter on **24.10.2018** as agreed by the learned counsel appearing for both the parties.

(S. D. Dubey)
Technical Member

Js/kt

(Justice N. K. Patil)
Judicial Member